1499. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of INDUS-TRY be pleased to state:

(a) whether there is any proposal under consideration of Government for creating a National Equity Fund ior small-scale units;

(b) if so, what are the details thereof; and

(c) what steps are being taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) to (c) The Committee on Credit Facilities for Village and Small Industries Sector (Khusro Committee) has recommended the creation of a National Equity Fund. The proposal is under examination.

Setting up of Industrial Data Bank

1500. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of INDUS-TRY be pleased to state:

(a) whether there is any proposal to set up an Industrial Data Bank equipped with terminal links with the United Nations Industrial Development Organisation;

(b) if so, the details thereof; and

(c) by when the Bank is likely to be set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) and (b) It is proposed to establish a computerised information processing system relating to forecollaborations based onUNIDO ign developed Technology Information Exchange System.

(c) Details of hardware and software requirements, services of experts and technical assistance to be provided by UNIDO, are being worked out in consultation with UNIDO.

Foreign collaboration

1501. SHRI KALPNATH RAI: Will the Minister of INDUSTRY be pleased to state:

(a) the items in the production of which foreign collaboration was permitted during the last two years; and

(b) the Capital investment allowed by Government for the foreign collaborators in those cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) and (b) Details of all approved foreign collaborations showing the names of Indian and Foreign Firm, Item of manufacture and nature of collaboration are published on a quarterly basis by the Indian Investment Centre as a supplement to its monthly News Letter. Copies of this Publication are sent regularly to the Parliament Library. As a matter of Policy, the details of capital investment allowed in respect of individual agreements are not disclosed in the public interest.

Filling up of posts of sub-Judges in Delhi

1502. DR. C. SILVERA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Examinations for Delhi Judicial Service, 1984 was held in October- 1984 for filling up 37 posts °f sub-judges in the Union Territory of Delhi;

'(b) if so, what is the number of the selected candidates whose names were forwarded to the Delhi Administration by the High Court of Delhi for appointments and the date on which the same were forwarded;

(c) how many of them have been appointed so far and what are the reasons for not giving appointments to the remaining candidates; and